

**HIGH COURT OF JUDICATURE AT HYDERABAD  
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

**ABSTRACT**

**PUBLIC SERVICES – A.P.J.M.S – Chief Administrative Officers of District Courts (Category – 1) – Transfers and Postings – Ordered.**

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**ROC.No. 1465/2015 - C.1.**

**Dt.3 -07-2015**

**NOTIFICATION NO. 04/2015. C -1.**

The High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh, in exercise of the powers conferred under Article 235 of the Constitution of India read with Rule 28(3) of the A.P. Judicial Ministerial Service Rules, 2003 and as per the G.O.Ms.No.100 Law (LA & J Home Courts. D) Department, dt.08-08-2013 and all other powers enabling thereto, is pleased to order the following **transfers and postings: -**

**Sri P. Venkataramana Reddy**, Paper Promotee from the Unit of the District Judge, Mahabubnagar, is transferred and posted as Chief Administrative Officer, Additional Family Court, Hyderabad (Post kept vacant).

**Smt. T. Sudha Rani**, Paper Promotee from the Unit of the Metropolitan Sessions Judge, Hyderabad, is transferred and posted as Chief Administrative Officer, Family Court, Secunderabad (Post kept vacant).

**Smt. T. Swapna**, Paper Promotee from the Unit of the District Judge, Ranga Reddy District is transferred and posted as Chief Administrative Officer, Special Court for trial of cases under Essential Commodities Act-cum-III Additional Metropolitan Sessions Judge's Court, Hyderabad (Post kept vacant).

- i) S/Sri P. Venkataramana Reddy, Smt. T. Sudha Rani and Smt. T. Swapna, shall handover charge of their posts to the Senior Superintendent / immediate junior of their courts immediately on receipt of these orders and take charge of their new posts.
- ii) The District Judges, Mahabubnagar, Ranga Reddy District and Metropolitan Sessions Judge, Hyderabad, is hereby directed to relieve the individuals forthwith on receipt of these orders to enable them to join in their new posts and report compliance.

The Unit Officer concerned is hereby directed not to entertain any applications for leave from the individual concerned. The above individuals are also hereby informed that representations for retention in the present post or any change in the above postings will not be entertained.

The Unit Officers<sup>are</sup> further directed to send the joining reports of the individuals to this Registry.

  
REGISTRAR (ADMN.).

To

1. **The Individuals (Through the concerned Unit Heads).**
2. The District Judges, Mahabubnagar and Ranga Reddy District at L.B. Nagar, Hyderabad.
3. The Chief Judge, City Civil Court, Hyderabad.
4. The Metropolitan Sessions Judge, Hyderabad.
5. Judge, Additional Family Court, Hyderabad.
6. Judge, Family Court, Secunderabad.
7. The Special Judge for trial of cases under Essential Commodities Act-cum-III Additional Metropolitan Sessions Judge, Hyderabad.
8. The Pay and Accounts Officer, Hyderabad.
9. The District Treasury Officers, Mahabubnagar and Ranga Reddy District.
10. The Central Project Coordinator, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh, with a request to direct the concerned to upload the Notification in the High Court's Website.

<http://hc.tap.nic.in>

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